IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 76360 of 2016

(Arising out of Order-in-Appeal No. 24/BOL/2016-17 dated 09.05.2016 passed by Commissioner of Central Excise, (Appeals-II), Kolkata.

M/s Asoka Transport,
33, P.N. Malia Road, Ranigunj,
Dist.-Burdwan, West Bengal-713347.

..Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Bolpour.
Nanoor Chandidas Road,
Sian, Bolpur, Dist.-Birbhum
West Bengal – 731204.

.. ...**Respondent**

APPERANCE :

None, for the Appellant
Shri A. K. Biswas, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No…75251/2021

DATE OF HEARING : 03.06.2021
DATE OF DECISION : 03.06.2021

PER P.K.CHOUDHARY :

Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Ashoka Transport, (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(P. K. Choudhary)
Member (Judicial)

T.K.